

ITEM NO.7

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11333/2022

(Arising out of impugned final judgment and order dated 05-05-2022 in WPC No. 4176/2012 passed by the High Court Of Jharkhand At Ranchi)

GAYATRI DEVI &amp; ORS.

Petitioner(s)

VERSUS

AMBIKA TIWARI &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.89884/2022-EXEMPTION FROM FILING O.T.)

Date : 15-07-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE VIKRAM NATHFor Petitioner(s) Mr. S. K. Sinha, AOR  
Ms. Seema Kashyap, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The argument of the learned counsel for the petitioners is that an application for withdrawal of suit need not be followed by an order of the court. The order of the court is necessitated only in case where the plaintiff is a minor or other person to whom provisions contained in Rule 1 to 14 of Order XXXII of the Code of Civil Procedure extends.

Reliance is placed on a Judgment of the Bombay High Court in Anil Dinmani Shankar Joshi & Anr. Vs. Chief Officer, Panvel Municipal Council, Panvel & Anr. reported as AIR 2003 Bombay 238.

Issue notice on the Special Leave Petition as well as on the prayer for interim relief, returnable in four weeks.

Dasti, in addition, is permitted.

(JAYANT KUMAR ARORA)  
ASST. REGISTRAR-CUM-PS

(RENU BALA GAMBHIR)  
COURT MASTER